

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**OA No. 1576 of 2019
MA No. 1754/2019**

New Delhi this the 21st May, 2019

HON'BLE SH. A. K. BISHNOI MEMBER (A)

Chhabi Nath, Ex. Senior Section Engineer (Drawing), Group C, aged about 61 years, s/o Lt. Shri Deviday, r/o House no. A-107, Gali No. I, Bhagirath Vihar, Delhi 94

.....Applicant

(By Advocate: Sh. B. C. Nagar)

VERSUS

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi
2. Divisional Railway Manager, DRM's Office, Chelmsford Road, New Delhi.
3. Sr. Divisional Finance Manager, DRM's Office, Chelmsford Road, New Delhi.
4. Deputy Financial Advisor, Kashmiri Gate, New Delhi.
5. Deputy Chief Personnel Officer, Kashmiri Gate, New Delhi.

.....Respondents

(By Advocate : Sh. Krishna Kant Sharma)

ORDER (ORAL)

When the matter came up for hearing, learned counsel Sh. B. C. Nagar appears on behalf of applicant and submits that the applicant

made representation dated 12.02.2018 against the deduction of his pay which has not been decided till now. The learned counsel for applicant submits that the applicant would be satisfied if a direction is issued to the respondents to consider the said representation of the applicant.

2. Under the circumstances, the O.A. is disposed of with the direction to the respondents to consider the representation of the applicant as referred above and pass a self-contained and speaking order within a period of ninety days from the date of receipt of a certified copy of this order. M.A No. 1754 of 2019 also stands disposed of. No order as to cost.

**(A. K. BISHNOI)
Member (A)**

/pinky/